20052

भारत है राज्यव अलाधारण) लेल उ, उपलेल इंबीपीई में प्राचनार्थ

भारत तरकार तिस्त भेत्रालय राजस्य विभाग हैकेन्द्रीय प्रत्यक्ष कर मोत्हें

नहीं विल्ली 23 अन्दूबर, 1998

अधिहातना आय-गर

कातभात १औ-- वेन्द्रीय प्रतास वर नोर्स, भारतार अधिनियम 1951 (1961 का 43) की धारा अध्यक्क की उपधारा १२९ के परन्द्रक द्वारा प्रतात भवितयों द्वा प्रयोग करते हुए, आरकर नियम 1962 का और संशोधन करने के लिए निम्नासिक नियम बनाता है, अधादि-

- १। एन नियमाँ वा ंक्षिएत नाम आयकर (काई सवाँ नांझी प्यान नियम, 1998 है;
 १२१ हे राज्यत्र में पुकाबन की तारीख़ को पुनुत्ता होंगे।
- 2. आयक्र नियम, 1962 में नियम, 19व के प्राचाह नियमलिखिल नियम 19क्क पेत:स्थापित किया लास्मा, असाहि-
- "।१०व्स-धारा १९ अञ्चक वे अधान वहीं (१ का द्वा करने के लिए रिपोर्ट-का पुरुष।

लेसा स्वरं की रिपोर्ट किसके जिस्स धारा स्वज्ञानक की उपधारा १८% के खंड रेगरे के अधीन आस की जिस्स्मी ने साथ निर्धारिसी द्वारा दिया जाना 3. आयकर निषम 1962 के परिशिष्ट]] में प्रका है। 10म के प्रवाद निम्नलिखित "प्रस्य है। 10मक" अंत:स्थापित कि जाएगी, अधीत:-

"पुरुष तीत ।त्यक १ नियम ।१वन है सिए१

आसकर अधिनियंग, 1961 की धारन एए अज़क्क के अशीन रिपीर्ट

ा भित्रहाते हें समाप्त हुए उभ के दौरान के दितिमाण और/या उत्पादन में लेंगे जो शिक त्याकृष्ट है स्थायी तैया तंह्यांक सिद्धांक सिद्धा

तारीव

हरता क्षर नेवागात

टिप्पष

- जो तायुन ही उस काट ही जिए।
- 2. यह रिपोर्ट----
- र्री नार्वह अलाउन्हें न अधिक्षित्र । 200 र 1000 का 200 के लाई

जमधारा १२१ के उपलेखों के भाधार पर, उस राज्य में रिजिस्ट्रीकृत कम्पनी के संपरीक्षक के रूप में जारों करने के लिए नियुक्त किए जाने का हददार है।

3. यदि इस रिपोर्ट में उल्लिखित हात का तरतर नवारात्मक या कोई शर्त लगावरं दिया गया है तो उसके लिए कारण अत्वय दिए जाने वाहिए।

तमा हंध

ु प्रेंप्रक्य संत ।तमक का पैरा २ तेसिएर .

- निधारिती की तिशिष्टियाँ.
 - ए- नाम
 - स राजिस्हीकृत कामालिय का पता
 - य स्थार्ग नेसा संस्थांक
- 2· निधार्कित्व
- 3. कारलार की प्रकृति शेक्सा उपद्रम निनिमापि का लिखाहन में तथा है, उत्पाद भी परिलक्षित करें
- 4. नियमित कर्में को संस्था
 ९का नियमित कर्में को संस्था
 ९का नियमित कर्में को संस्था
 १का नियमित कर्में को संस्था
 १का नियमित कर्में को संस्था
 १का नियमित कर्में संस्था
 १का नियमित कर्में को संस्था
 १का नियमित कर्में का संस्था
- 5- पूर्वेंदर्श वर्ष के होरान नियो जिल वर नियमित कर्मकारों की संख्या हैसारे
- 6. ऐसे नियमित कर्मकारों की संस्था जिनका पूर्वतियाँ तथी वे दोरान नियोजन समाप्त हो गया है १४०
- 7. ਪੁਰਿਸ਼ ਨਾਕੀਆ ਨੂੰ ਜਿਸ਼ਸਿਰ ਨੁਸ਼ਸਿਕੀ ਨੂੰ ਨੂੰ ਨਿਸ਼ਸ਼ ⁶=ਵਾਰ ਸਮੇਂ

- एक्टी हो ते जिए हक्तार नए नियमित क्ष्मी की संख्या ।
 एक्टियम वैलिए वि
- 9. निधारिती कम्पनी दारा नः नियमित वर्णवारी की सँदत्त प्रतिस्तित मृजदूरी विनोधे निष्युष वैश्विष्ट के अ
- 10 ्उपर मत रोत १ में उत्तिसित रक्ष का 30% ।
- ा। व्या मत् १ में संशावित्विधित निस्तित वर्षकारों में हैं निम्नतिसित बोर्ड था-

हैकरे आधिरमक वर्गकार

हों अही

रेखाँ देखा असिक है मार्कन निजी जिल, या ? हाँ निही

पूर्वति वर्ष के दौरान वीग की दिन के कम की अवस्थि

े निए नियोग्त

हाँ /सरी

यति भाँ, तो उसने न्योरे हैं

12. हिप्प किता.

fecur:

* विष्य निर्माण क्षा क्षा है। तथा भी, नव निर्मात कर्मकारों है। संस्था का सी विष्णान निर्मात कर्मकारों है। अधिक होनी गानिक

ेखें विध्यात एकच की दशा में, नथ निस्मित कर्मकारी की स्थान कर्मकारी की स्थान विद्यान निर्मात विध्यान कर्मकारी के 10% सेअव्यक्तिनी निर्मात कर्मित वृष्टि 10% है कम है हो कोई भी हकदार नहीं होगा।

** रेबी नम् उपद्रम हो। तथा वेष्ट्यूनीति वर्ष है तौरान निशीसित स्व तो वर्णकारों से अधिक्षितियामित कर्मकारी को लेकता मानारी हैं बी हैं विष्मान एक की दशा में, यह एक सी विष्मान नियमित कर्मकारों से अधिक क्रिकारों को शहरत मजदूरी है, किन्तु यदि वर्ष वे दौरान नियमित कर्मकारों की राज्या में वृद्धि वर्ष के प्रारम्भ में विष्मान नियमित कर्मकारों की संख्या के 19% से कम है तो अतिरिक्त मजदूरी श्वन्य होंगी।

फात्रसँत । १४२/५१ /१ १ - तीवनिस्त

संख्याः १०७३५

भूगीति शीना स्तव! अवर सचिन, भारत सरकार

तिरपणी: मूल निमम अग्रियम्पनी का० आठ १६९ (अ) तारीखं २६.०३. १९६२ होरा प्रकाशित किरू ग्री भी अगर मित्रम अग्रिय स्पना संस्ट्रमा छा० आ० १०७२२२ (अन.) तारीख १३.1०. १९४८ होरा किया- ग्रमा था।

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRA ORDINARY PART - II - SECTION 3, SUB-SECTION (ii)

Government of India

Ministry of Finance

Department of Revenue

(Central Board of Direct Taxes)

New Delhi the 23rd October, 1998.

NOTIFICATION INCOME-TAX

- S.O. (E) -- In exercise of the powers conferred by proviso to subsection (2) of section 80.0AA of the Income-tax Act. 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rule further to amend the Income-tax Rule, 1962, namely,-
- 1. (1) These rules may be called the Income-tax (Twenty second Amedment)
 Rules, 1998;
 - (2) They shall come into force on their publication in the Official Gazette.
- 2. In the Income-tax Rules, 1962, after rule 19A, the following rule 19AB shall be inserted, namely,-

"19AB. Form of report for claiming deduction under section 80.LJAA.

Report of an accountant which is required to be furnished by the assessee alongwith the return of income under clause (b) of sub-section (2) of section 80JJAA shall be in Form No.10DA"

3. In Apendix II to the Income-tax Rules, 1962, after form No. 10D, the following "FORM NO. 10DA" shall be inserted namely:

"FORM NO. 10DA (See rule 19AB)

Report under section 80.13AA of the Income-tax Act, 1961

I/We have examined the accounts and records of

(Name and address of the assessee with permanent account number) an industrial undertaking engaged in the manufacture and/or production of during the year ended on 31st day of March.		
2. I/We certify that the deduction to be claimed by the assessee under subsection (1) of section 80JJAA of Income-tax Act. 1961 with respect of assessment year is Rs determined on the basis of additional wages paid to the new regular workmen employed by the assessee in		
	evious year. The said amount has been worked in annexure to this form.	ed out on the basis of details
Date	· · · · · · · · · · · · · · · · · · ·	Signed Accountant
Notes	•	
1.	Delete whichever is not applicable.	
2.	This report is to be given by -	:
(i) (ii)	a Chartered Accountant within the meaning of Chartered Accountants Act, 1949 (32 of 1949); or any person who in relation to any State is by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.	
3. Where any of the matter stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor.		
	ANNEXURE (See paragraph 2 of form No. 1	0DA)
1.	Particulars of the Assessee, a. Name b. Address of registered office. c.Permanent Account Number	
2.	Assessment year	:
3.	Nature of business(whether the undertaking is in manufacture or production, identify produc	

Number of regular workmen

- (a)in case of newly set up unit as on the date of commencement of business (A)(b)in case of existing unit, as on the first day of the previous year (A)
- Number of new regular workmen employed during the previous year(B)
- Number of regular workmen who ceased to continue in employment during the previous year (C).
- 7. Number of regular workmen as on the last date (A + B C).
- 8. Number of new regular workmen entitled for the deduction (see notes below)*
- 9. Additional wages paid to new regular workmen, by the assessee company.(see notes below)***
- 10. 30% of the amount mentioned in item No. 9, above.
- 11. Whether any of the regular workmen as mentioned in col. 7 was
 - (a) casual worker.

yes/no

(b) employed through contract labour or.

yes/no

(c) employed for a period of less than three hundred days during the previous year

yes/no

If yes, furnish details thereof

12. Remarks.

Notes:

- *(a) in case of newly set up unit, the number of new regular workmen should be in excess of one hundred existing regular/workmen
 - (b) in case of existing unit, the number of new regular workmen should be in excess of 10% the existing regular workmen, but if the increase is less than 10%, none should be entitled

- **(i) In case of new undertaking it is wages paid to the regular workmen in excess of one hundred workmen employed, during the previos year
- (ii) in case of existing unit, it is wages paid to the new regular workmen in excess of one hundred existing regular workmen but if the increase in number of regular workmen during the year is less than 10% of number of existing regular workmen as at the heginning of the year, the additional wages will be nil."

F.No. 142/59/98-TPL
Notification No. 10734.

(SUNTTI SRIVASTAVA)
Under Secretary to the Govt. of India

The principal rules were published vide notification No. S.O. 969 (E) dated 26.3.1962 and were last amended vide notification No. S.O._____ (E) dated

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Direct Taxes)

New Delhi, the 22 nd October, 1998

NOTIFICATION INTEREST-TAX

- S.O. (E)— In exercise of the powers conferred by section 27 of the Interest-tax Act, 1974 (45 of 1974) the Central Board of Direct Taxes hereby makes the following rules further to amend the Interest-tax Rules, 1974, pamely,-
- 1. (1) These rules may be called the Interest-tax (\angle) Rules, 1998
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Appendix to the Interest-tax Rules, 1974,-
 - (i) in the Form 3, under the Notes occurring at the end, for note 1, the following note shall be substituted, namely,-
 - "1. The form of appeal, grounds of appeal and form of verification appended thereto should be signed by a person in accordance with the provisions of rule 5(2). The memorandum of appeal, statement of facts and the grounds of appeal must be in duplicate and should be accompanied by a copy of the order appealed against and the notice of demand